

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No.97 of 2026

Tejasvi Minhas

..... Applicant

Versus

State of Punjab and Others

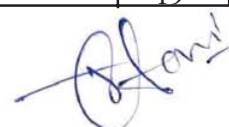
.... Respondents

INDEX


Sr. no	Particulates	Page no.
1	Short reply by way of affidavit of Er. Jatinder Soni, Environmental Engineer, Regional Office, Kapurthala on behalf of Punjab Pollution Control Board (respondent no.5) in compliance of order dated 17.03.2026	1-7
2	Annexure R-5/A A copy of letter no.423 dated 30.01.2026 vide which notice u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules 2016 was issued to Commissioner, Municipal Corporation, Jalandhar.	8-11
3	Annexure R-5/B A copy of letter no.844 dated 26.02.2026 vide which the proceedings of personal hearing held on 09.02.2026 were conveyed to the Commissioner, Municipal Corporation, Jalandhar.	12-16
4.	Vakalatnama	17-18
5.	Proof of Service	19

Date: 02-07-2026

Place: JALANDHAR


 (Er. Jatinder Soni)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Kapurthala
 (On behalf of respondent no.5 PPCB)




 Naman Kumar
 Advocate (D/6574/2023)
 Law Office of Apar Gupta
 Advocate for Respondent No. 5
 Address: E-215, East of Kailash, New Delhi: 110065
 Email: office@aparlaw.in | naman@aparlaw.in
 Contact: 9990000256 | 8285725693

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No.97 of 2026

Tejasvi Minhas

..... Applicant

Versus

State of Punjab and Others

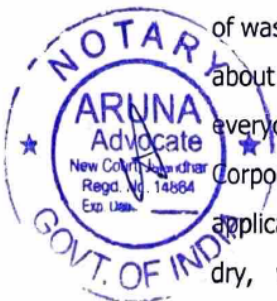
.... Respondents

Short reply by way of affidavit of Er. Jatinder Soni, Environmental Engineer, Regional Office, Kapurthala on behalf of Punjab Pollution Control Board (respondent no.5) in compliance of order dated 17.03.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the deponent namely Er. Jatinder Soni is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office of the Board at Kapurthala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of respondent Punjab Pollution Control Board.
- 2) That in the above-mentioned case, the applicant has raised a grievance against unscientific dumping and creation of a legacy dump at Wariana dump site at Wariana Village in Jalandhar, Punjab. The illegal and excessive dumping of waste at the dump site is alleged by the applicant. It is further alleged that about 20 lakh metric tonnes of legacy waste is lying at the dump site and everyday 500-700 tonnes of unsegregated waste is dumped by Municipal Corporation, Jalandhar at this site which is adding to the legacy waste. The applicant further alleges that dump site consists of mix of totally unsegregated dry, wet, organic, inorganic, domestic, commercial, recyclable, non-recyclable, medical and bio hazardous waste.
- 3) That in reply to the allegations contained in the Original Application, it is

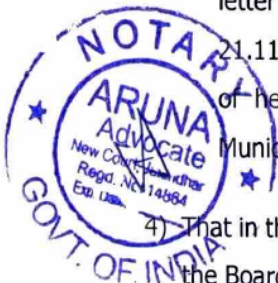


submitted that the respondent Punjab Pollution Control Board is taking appropriate action in the case from time to time. The Board is pursuing with the Municipal Corporation, Jalandhar to comply with the provisions of the Solid Waste Management Rules 2016 since the year 2019 but no progress is visible. The Board has issued various notices u/s 5 of the Environment (Protection) Act, 1986 to the Commissioner, Municipal Corporation, Jalandhar for violation of the provisions of the Solid Waste Management Rules 2016 with opportunities of hearing from time to time before the Competent Authority of the Board and proceedings of hearing thereof have been conveyed to the Commissioner, Municipal Corporation, Jalandhar for compliance. The brief facts are given below:

- a) Notice u/s 5 of the Environment (Protection) Act, 1986 was issued vide letter no. 573 dated 14.02.2024 with an opportunity of hearing on 27.02.2024. The hearing fixed for 27.02.2024 was postponed to 18.03.2024. The proceedings of hearing held on 18.03.2024 were conveyed to the Commissioner, Municipal Corporation, Jalandhar vide letter no.1873 dated 03.05.2024.
- b) Notice u/s 5 of the Environment (Protection) Act, 1986 was issued vide letter no. 3035 dated 23.07.2024 with an opportunity of hearing on 31.07.2024. The hearing was postponed to 02.08.2024. The proceedings of hearing held on 02.08.2024 were conveyed to the Commissioner, Municipal Corporation, Jalandhar vide letter no.3239 dated 08.08.2024.
- c) Notice u/s 5 of the Environment (Protection) Act, 1986 was issued vide letter no. 30 dated 07.01.2025 with an opportunity of hearing on 21.01.2025. The hearing was postponed to 31.01.2025. The proceedings of hearing held on 31.01.2025 were conveyed to the Commissioner, Municipal Corporation, Jalandhar vide letter no.441 dated 08.02.2025.
- d) Notice u/s 5 of the Environment (Protection) Act, 1986 was issued vide letter no. 4726 dated 13.11.2025 with an opportunity of hearing on 21.11.2025. The hearing was postponed to 09.01.2026. The proceedings of hearing held on 09.01.2026 were conveyed to the Commissioner, Municipal Corporation, Jalandhar vide letter no.232 dated 21.01.2026.

4) That in the year 2026, the dump site at Wariana was visited by the officers of the Board on 07.01.2026 when following observations were made.

- a. None of the vehicles of MC, Jalandhar which are used for collection & disposal of solid waste is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site.



101

- b. The Waryana dumpsite road has various spot fires at solid waste heaps all along the road with considerable fire at 02 places on the same road.
 - c. No weigh bridge has been provided at the dump site to ascertain the waste being received at site.
 - d. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site.
 - e. No plantation has been provided around the dump site.
 - f. The plezometers have not been installed.
 - g. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site.
 - h. A lot of waste in the form of a small dump has also been dumped by MC. Jalandhar along Kala Sanghian drain at intersection of Kala Sanghian drain with Kapurthala Road thereby creating another small dump site. Waste dumped at this point is also required to be shifted to the original dumpsite. Waste has not been shifted from this dump till date.
- 5) That Municipal Corporation, Jalandhar (MCJ) continues to remain in gross violation of the provisions of the Solid Waste Management Rules, 2016, despite repeated opportunities and specific directions issued by the Chairman, Punjab Pollution Control Board during hearings held on 14.11.2023, 18.03.2024, 02.08.2024 and 31.01.2025, as well as by the Hon'ble NGT Monitoring Committee. The Municipal Corporation, Jalandhar has failed to ensure compliance with the directions of the Hon'ble National Green Tribunal in O.A. No. 479 of 2023 thereby violating provisions of the Environment (Protection) Act, 1986 and the Solid Waste Management Rules 2016.
- 6) That in view of these facts, a show cause notice u/s 5 of Solid Waste Management Rules, 2016 was issued to the Commissioner, Municipal Corporation, Jalandhar for violation of the provisions of the Solid Waste Management Rules 2016 vide letter no. 234 dated 27.01.2026 with an opportunity of hearing on 28.01.2026 before the Competent Authority of the Board. The hearing was postponed to 09.01.2026. However, on 09.01.2026, neither the hearing was attended by any officer / official on behalf of M.C. Jalandhar nor any reply was submitted. The proceedings of hearing dated 09.01.2026 were conveyed to the Commissioner, Municipal Corporation,



Jalandhar vide letter no. 232 dated 21.01.2026.

After consideration of the matter, another notice u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules 2016 was issued to Commissioner, Municipal Corporation, Jalandhar vide letter no.423 dated 30.01.2026 with an opportunity of hearing before the Competent Authority of the Board on 09.02.2026. A copy of letter no.423 dated 30.01.2026 is enclosed as **Annexure R-5/A.**

- 7) That the hearing before the Chairperson of the Board on 09.02.2026 was attended by Dr. S.K. Sharma, Health Officer, Municipal Corporation, Jalandhar. The Health Officer submitted reply, which was taken on record. It was mentioned in the reply that the Bank Guarantee of the requisite amount shall be renewed within 15 days. The Environmental Compensation shall be deposited after approval of the MC House and receipt of GST funds, as the Corporation is presently facing financial constraints. The boundary wall around the dump site at Waryana has already been initiated however, the work could not be completed due to issues with owners of adjoining plots. Biomining of legacy waste at Waryana is presently in progress, and the boundary wall shall be completed as per directions after remediation of the site. Further, the wet waste processing project is under process and the project is likely to be completed shortly. Installation of piezometers shall be undertaken within the next three months. Leachate management shall be commenced by installing a small ETP, for which the necessary procedure is underway. At present, Municipal Solid Waste is being measured by weight bridge installed at the site on Kapurthala Road.
- 8) That after hearing the Health Officer, Municipal Corporation, Jalandhar, it was observed by the Competent Authority that no visible progress is there with respect to compliance of Solid Waste Management Rules, 2016 despite the directions of the Hon'ble National Green Tribunal and various opportunities given by the Board through notices and hearings to Municipal Corporation, Jalandhar. No concrete proposal or timelines are given by the representative of the Municipal Corporation, Jalandhar during the hearing with respect to the implementation of waste management plan for the waste being received regularly as well as for the legacy waste dumped at Waryana dumpsite. The Municipal Corporation has also failed to deposit Environmental Compensation earlier imposed as per Hon'ble NGT in OA no. 479 of 2023 dated 09.08.2024 and as per the orders of Hon'ble NGT in OA no. 606 of 2018.
- 9) That it is relevant to mention here that in compliance to the orders dated



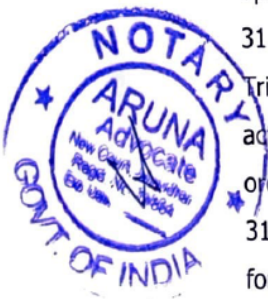
10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in Original Application no. 606 of 2018, the Board has imposed Environmental Compensation amounting to Rs. 6.60 crore for non-compliance of Solid Waste Management Rules 2016 for the period of violation from 01.07.2020 upto 31.12.2025.

10) That after hearing the officers of the Board, representative Health Officer of the Municipal Corporation, Jalandhar and considering the material facts on record, the Chairperson of the Board has taken certain decisions in the case during the course of hearing on 09.02.2026. The decisions so taken by the Chairperson of the Board are reproduced herein below:

- a) The Municipal Corporation, Jalandhar, shall ensure that no municipal solid waste is dumped at any garbage vulnerable points and ensure no violation of Solid Waste Management Rules, 2016 while transportation of municipal solid waste. Special emphasis should be given to ensuring covering of vehicles while transporting the Municipal Solid Waste.
- b) The Municipal Corporation, Jalandhar shall carry out a survey of actual waste generation in Jalandhar City as well as the legacy waste expected to be accumulated at Waryana dumpsite without any further delay and submit report, within one month.
- c) The Municipal Corporation, Jalandhar shall submit Action Plan for treatment and disposal of legacy waste at Waryana Dumpsite immediately which include the PERT chart containing details such as assessment of accumulated waste, preparation of DPR, tendering, allocation of work, commencement of project, completion date and rejuvenation of the dumping site.
- d) The Municipal Corporation, Jalandhar shall immediately provide weigh bridge, piezometers. CCTV cameras as well as preliminary environmental protection measures such as boundary wall, green belt, methane detectors, fire prevention and dousing infrastructure and temporary leachate collection infrastructure for transport of leachate to STP till leachate treatment plant is provided.
- e) The Municipal Corporation, Jalandhar shall submit monthly progress report having complete details of inspections carried out, number of challans issued, quantity of banned material confiscated/seized, amount of fines imposed and recovered as well as other penal actions taken against the offenders.
- f) The Municipal Corporation, Jalandhar, shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016.



- g) The Municipal Corporation, Jalandhar shall submit Bank Guarantee of Rs. 25 lacs as an assurance to comply with the Municipal Solid Waste Rules 2016, as already imposed during the hearing dated 02.08.2024 and 31.1.2025. The Municipal Corporation, Jalandhar shall also renew the Bank Guarantee of Rs. 25 lacs which expired on 30.9.2021 as an assurance to comply with the Municipal Solid Waste Rules 2016, within 15-days, which shall be en-cashed, immediately.
- h) The Municipal Corporation, Jalandhar, shall Immediately deposit the Environmental Compensation
- i. Rs. 2.7 crore as per Hon'ble NGT in OA no. 479 of 2023 dated 09.08.2024, without any further delay,
 - ii. Rs. 5.82 crore already imposed upto 31.12.2025 as per the orders of Hon'ble NGT in OA no. 606 of 2018. Any EC earlier deposit may be excluded from this amount.
- i) In case of failure to deposit the environmental compensation as stated above, the Board reserves the right to recover the same under the Revenue Acts as well as to refer the matter to the Adjudicating Officer to impose further penalties upon the MC, Jalandhar for non-deposit of Environmental Compensation.
- j) A demi official (DO) letter be written to the Principal Secretary, Department of Local Government, Punjab so as to bring the matter in his notice and about the lackadaisical approach of Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016 with request to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.
- k) The proceedings of the hearing conducted on 09.01.2026 were duly communicated to the Commissioner, Municipal Corporation, Jalandhar, vide Letter No. 844 dated 26.02.2026, for necessary compliance. In the said proceedings, the quantum of Environmental Compensation levied upon the Municipal Corporation, Jalandhar, computed up to 31.12.2025, pursuant to the orders of the Hon'ble National Green Tribunal, was inadvertently recorded as Rs. 5.82 Crore instead of the actual assessed and imposed amount of Rs. 6.60 Crore through various orders from time to time for the period starting from 01.07.2020 up to 31.12.2025. The Municipal Corporation, Jalandhar, has since been formally apprised of the said clerical error in the aforementioned proceedings, as well as the rectified and correct demand of Rs. 6.60



Creore imposed upon it. A copy of letter no.844 dated 26.02.2026 is enclosed as **Annexure R-5/B**.

- 11) That out of the total Environmental Compensation amounting to Rs. 9.30 crore (Rs.2.7 crore + Rs. 6.6 crore) imposed upon Municipal Corporation, Jalandhar, the Department of Local Government through Punjab Municipal Infrastructure Development Company has deposited Rs. 90.0 Lakh with the office of the Punjab Pollution Control Board on 31.12.2022 and the balance amount of Rs. 8.40 crore (Rs. 9.3 crore – Rs. 90.0 Lakh) is yet to be deposited by Municipal Corporation, Jalandhar.
- 12) That the Punjab Pollution Control Board is taking appropriate action against Municipal Corporation, Jalandhar in respect of violation of Solid Waste Management Rules 2016 from time to time as explained herein above. As such the above-mentioned Original Application may kindly be disposed of with appropriate orders.
- 13) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of Punjab Pollution Control Board in compliance to order dated 17.03.2026

Deponent



(Er. Jatinder Soni)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Kapurthala

(On behalf of respondent no.5 PPCB)

Date: 02-07-2026

Place: JALANDHAR

Verification

Verified that the contents of paragraphs 1 to 13 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

02 JUL 2026

Date: 02-07-2026

Place: JALANDHAR

Deponent



(Er. Jatinder Soni)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Kapurthala
(On behalf of respondent no.5 PPCB)

ATTESTED





Punjab Pollution Control Board



Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

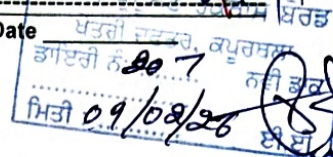
Phone No. 0181-2601612

www.ppcb.gov.in

Email ID - seppcbjal@gmail.com

No _____ (Regd.)
To _____

Date



The Commissioner,
Municipal Corporation,
Jalandhar.

Sub: Notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 – Municipal Corporation, Jalandhar at Dump- Jalandhar City (Waryana).

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions regarding imposition of Environmental Compensation as mentioned in the orders therein.

And whereas, Municipal Corporation, Jalandhar to ensure the compliance of the timelines of all the activities mentioned in Rule 22 of the Solid Waste Management Rules, 2016, as well as other directions of the Hon'ble National Green Tribunal, New Delhi from time to time and in case of failure to comply with the above-mentioned timelines, Environmental Compensation as mentioned in the order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 shall be levied w.e.f 01.04.2020 till compliance.

And whereas, a complaint was received in National Human Rights Commission, New Delhi regarding un-scientific disposal of Municipal Solid Waste Rules 2016 by Municipal Corporation, Jalandhar. The Municipal Corporation Jalandhar was given personal hearing before Chairman of the Board on 30.05.2019 and it was directed to take corrective measures to comply with Solid Waste Management Rules 2016 Rules & Bank Guarantee of Rs. 50 lac was imposed as an assurance to comply above said rules.

And whereas, the Municipal Corporation did not take corrective measures and hearing was given before Chairman of the Board on 02.12.2019, wherein Municipal Corporation was again directed to take necessary measures.

And whereas, the Solid waste dump site at Waryana, Kapurthala Road, Jalandhar was visited by the Monitoring Committee constituted by Hon'ble National Green Tribunal (NGT) New Delhi on 03.12.2019, and Municipal Corporation, Jalandhar was found violating provisions of Solid Waste Management Rules 2016.

And whereas, the Monitoring Committee constituted by NGT directed Municipal Corporation, Jalandhar to take corrective measures to comply with Solid Waste Management Rules 2016 Rules, within two months. Thereafter, the Waryana dump site was visited by officers of the Board on 12.02.2020 and it was found that Municipal Corporation, Jalandhar had not made any compliance w.r.t to Solid Waste Management Rules 2016 Rules and was given personal hearing was given before Chairman of the Board on 12.03.2020 wherein it was decided to en-cash Rs. 25 lacs out of Bank Guarantee of Rs. 50 lacs submitted by it. As such, Rs. 25 lacs was en-cashed by the Board on 25.06.2020 and balance Rs. 25 lacs Bank Guarantee was valid upto 30.09.2021. The Municipal Corporation, Jalandhar has not renewed the Bank Guarantee till date.

And whereas, the Municipal Corporation, Jalandhar has not Environmental Management Cell nor submitted any report in this regard. The Municipal Corporation, Jalandhar has not submitted comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board till date. The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 3.0 Crores lacs earlier imposed, till date. The Municipal Corporation, Jalandhar is not taking up the matter regarding management of municipal solid waste in a holistic manner. The Municipal Corporation, Jalandhar has not taken adequate measures to treat and dispose of legacy waste already generated & accumulated, nor handling, managing, treating & disposing the Municipal Solid Waste from the Jalandhar City.

File it
AK
12/02/20

19
109

12/2/26

The Municipal Corporation, Jalandhar has not obtained valid authorization under Solid Waste Management Rules 2016. Hence, the Municipal Corporation, Jalandhar is in total violation of the provisions of the Solid Waste Management Rules, 2016.

9

And whereas, earlier the notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 was issued to Municipal Corporation Jalandhar with hearing before Chairman of the Board on 31.1.2025 wherein it was decided that:-

- 1) The Municipal Corporation, Jalandhar shall deposit the Environmental Compensation of Rs. 2.7 crore within 10 days. In case of failure to deposit the said Environmental Compensation, the matter shall be referred to the adjudicating Officer to impose penalty upon the MC, Jalandhar under the provisions of EPA, 1986.
- 2) In case of non-compliance regarding deposition of Environmental Compensation mentioned at serial number 01, no further opportunity of personal hearing shall be given and the adjudicating officer shall be written to initiate action against the MC, Jalandhar which may include providing the details of Bank Accounts of Municipal Corporation, Jalandhar to issue necessary directions u/s 05 of Environment Protection Act, 1986 to freeze the accounts or for recovery of Environmental Compensation from the said accounts through the concerned banks.
- 3) The Municipal Corporation, Jalandhar shall submit the balance Environmental Compensation of Rs. 3.6 crore already imposed upto 31.03.2024 as per the orders of Hon'ble NGT in OA no. 606 of 2018.
- 4) The Municipal Corporation, Jalandhar shall not make the Nangal Shama site of waste management operational, till final decision is taken by the Hon'ble NGT in the concerned matter of OA no. 1247 of 2024 titled as Kings Garden Resident Welfare Society Versus State of Punjab and others.
- 5) The Municipal Corporation, Jalandhar shall ensure that no violation of Solid Waste Management Rules, 2016 occurs at the Model Town, Jalandhar site, in question in the matter of OA no. 526 of 2024 titled as Varinder Malik Versus Minister of Local Government, Punjab & others, failing which coercive shall be taken in line with serial number 01.
- 6) The Municipal Corporation, Jalandhar shall ensure that no municipal solid waste is dumped at any garbage vulnerable points and ensure no violation of Solid Waste Management Rules, 2016 while transportation of municipal solid waste. Special emphasis should be given to ensure covering of vehicle while transporting the Municipal Solid Waste.
- 7) The Municipal Corporation, Jalandhar shall submit a fresh survey of actual waste generation in the Jalandhar City as well as the legacy waste expected to be accumulated at Waryana dumpsite by 30.06.2025. Further, an Action Plan for treatment and disposal of legacy waste at Waryana Dumpsite be submitted by 31.03.2025 which may include the PERT chart containing details such as assessment of accumulated waste, preparation of DPR, tendering, allocation of work, commencement of project, completion date and rejuvenation of the dumping site.
- 8) The Municipal Corporation, Jalandhar shall provide by 31.03.2025, the necessary assessment infrastructure such as weigh bridge, piezometers, CCTV cameras as well as preliminary environmental protection measures such as boundary wall, green belt, methane detectors, fire prevention and dousing infrastructure and temporary leachate collection infrastructure for transport of leachate to STP till leachate treatment plant is provided.
- 9) The Municipal Corporation, Jalandhar shall ensure complete ban on use, import, stocking, distribution and sale of identified single use plastic items as well as banned plastic carry bags within their jurisdiction including in vegetable markets, street markets, malls, sweet shops & retail shops etc. The Municipal Corporation, Jalandhar shall carry out regular inspections at above establishments to take penal action including imposition of fines and confiscation of banned material. The Municipal Corporation, Jalandhar shall submit monthly progress report having complete details of inspections carried out, number of challans issued, quantity of banned material confiscated/seized, amount of fines imposed and recovered as well as other penal actions taken against the offenders. Further, the Municipal Corporation, Jalandhar shall submit their reply by way of affidavit to the Hon'ble NGT in the OA no. 1258 of 2024 titled as Action Group against Plastic Pollution through Dr. Pallavi Khanna versus State of Punjab & others well in advance.
- 10) The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation, Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board within 15 days.
- 11) The Municipal Corporation, Jalandhar shall submit fresh Bank Guarantee of Rs. 25 lacs as an assurance to comply with the Municipal Solid Waste Rules 2016, as already imposed during the hearing dated 02.08.2024, within 15-days. The Municipal Corporation, Jalandhar shall also renew previous Bank Guarantee of Rs. 25 lacs which expired on 30.9.2021 as an assurance to comply with the Municipal Solid Waste Rules 2016, within 15-days, which shall be en-cashed, immediately.
- 12) The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab so as to bring the matter in his notice and about the lackadaisical approach of

Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016 with request to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.

And whereas, in compliance of the decisions of the personal hearing and to verify the status of compliance of Solid Waste Management Rules, 2016 by MCJ; the dumpsite of MCJ other prominent locations like BMC Chowk, Urban Estate, Link Road Chowk, Football Chowk, Shaheed Udhham Singh Nagar where waste is dumped have been visited by officers of this office on 27.06.2025 and it has been observed as under: - 1. At the time of visit about 02 dump trucks reach the site but none of them was covered. (Pictures attached) 2. None of the vehicles is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site. 3. The MC has now installed one trowmill at the site but the same was not operational. A little legacy waste has been processed. However, no records of the same have been maintained. Further, the product after processing the waste were lying at the site. No arrangement has yet been made for final disposal of the products. 4. No weigh bridge has been provided at the dump site to ascertain the waste being received at site. 5. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site. 6. No plantation has been provided around the dump site. 7. The piezometers have not been installed. 8. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site. 9. Solid waste is dumped in open at various secondary points within the city such as at BMC Chowk and at various points on old G.T. Road. These locations are at prominent places of the city and along some of the busiest roads. (Pictures attached). 10. A lot of waste in the form of a small dump has also been dumped by MC, Jalandhar along Kala Sanghian drain at intersection of Kala Sanghian drain with Kapurthala Road thereby creating another small dump site. Waste dumped at this point is also required to be shifted to the original dumpsite. Waste has not been shifted from this dump till date. (Pictures attached) C. Environmental Compensation of Rs. 5.4 crores has been imposed upon Municipal Corporation, Jalandhar for violations of Solid Waste Management Rules, 2016 upto the period of 31.12.2024. The Municipal Corporation, Jalandhar has deposited only Rs. 90 lac out of the total amount till date. Rs. 4.5 crores are still pending to be deposited by Municipal Corporation, Jalandhar. D. Environmental Compensation amounting to Rs. 2.70 Crore has been imposed by the Hon'ble National Green Tribunal in OA no. 479 of 2023 upon the Municipal Corporation, Jalandhar vide orders dated 09.08.2024 which were to be deposited within two months. The Municipal Corporation, Jalandhar has not deposited the Environmental Compensation till date. An Action Plan has also been prepared in compliance of the orders of the Hon'ble NGT in the said matter for utilization of these funds and was sent to the Municipal Corporation, Jalandhar vide DC, Jalandhar letter no. 3647 dated 10.12.2024, however no compliance report has been received. E. Amount of Rs. 8.4 crore has been disbursed to MC, Jalandhar for setting up of mechanized MRF centre at MC, Jalandhar vide PPCB Head Office letter no. 6406 dated 13.03.2023. The Hon'ble National Green Tribunal is monitoring the progress of the same in the matter of OA no. 526 of 2024. No status report has been received regarding utilization of these funds and physical progress made till date. F. Two Bank Guarantees of Rs. 25 lac each have been imposed upon MC, Jalandhar by Competent Authority of the Board vide PPCB letter no. 441 dated 08.02.2025 as an assurance for compliance of Solid Waste Management Rules, 2016. Out of these one Bank Guarantee has not been submitted and one Bank Guarantee has expired on 30.09.2021 which has not been renewed. G. In the OA no. 1258 of 2024 the Hon'ble NGT is monitoring the matter regarding availability of single use plastic items in Jalandhar City. The MC, Jalandhar was directed to take penal action against violators which may include imposition of fines and confiscation of banned material. The Competent Authority of the Board had directed that monthly action taken reports be submitted in this matter, however, no report has been received. H. The MC, Jalandhar was directed to submit fresh survey of actual waste generation in Jalandhar City as well as legacy waste expected to be accumulated at Waryana Dumpsite by 31.03.2025. The MC, Jalandhar was further directed to submit an Action Plan for treatment and disposal of legacy waste at Waryana dumpsite by 30.06.2025, however, no status report has been received. I. The MC has been reminder to take action upon the above matters vide letter no. 6198 dated 09.03.2023, PPCB Head office letter no. 6406 dated 13.03.2023, PPCB letter no. 441 dated 08.02.2025, DC, Jalandhar letter no. 3647 dated 10.12.2024, this office letter no. 489 dated 28.02.2025, letter no. 3748 dated 30.10.2024, letter no. 19 dated 02.01.2025, letter no. 65 dated 10.01.2025, letter no. 127 dated 17.01.2025, letter no. 561 dated 10.03.2025 and letter no. 1345 dated 20.06.2025, however, no action taken report has been received till date. From the above it is clear that, the MC, Jalandhar has not made compliance of Hon'ble NGT orders in OA no. 479 of 2023, OA no. 1258 of 2024 and directions by the Hon'ble Chairman of the Board vide hearings dated 14.11.2023, 18.03.2024, 02.08.2024 and 31.01.2025.

And whereas, the site was lastly visited on 7.1.2026 by Board officers and observed that 1. None of the vehicles of MC, Jalandhar which are used for collection & disposal of solid waste is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site. 2. The Waryana Dumpsite road has various spot fires at solid waste heaps all along the road with considerable fire at 02 places on the same road. 3. No weigh bridge has been provided at the dump site to ascertain the waste being received at site. 4. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site. 5. No plantation has been provided around the dump site. 6. The

piezometers have not been installed. 7. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site. 8. A lot of waste in the form of a small dump has also been dumped by MC, Jalandhar along Kala Sanghian drain at intersection of Kala Sanghian drain with Kapurthala Road thereby creating another small dump site. Waste dumped at this point is also required to be shifted to the original dumpsite. Waste has not been shifted from this dump till date.

And whereas, the Municipal Corporation, Jalandhar (MCJ) continues to remain in gross violation of the provisions of the Solid Waste Management Rules, 2016, despite repeated opportunities and specific directions issued by the Hon'ble Chairman, Punjab Pollution Control Board during hearings held on 14.11.2023, 18.03.2024, 02.08.2024 and 31.01.2025, as well as by the Hon'ble NGT Monitoring Committee; and whereas, the Municipal Corporation, Jalandhar has failed to ensure compliance with the directions of the Hon'ble National Green Tribunal in O.A. No. 479 of 2023 and O.A. No. 1258 of 2024, thereby attracting stringent penal action under the provisions of the Environment (Protection) Act, 1986 and the aforesaid Rules.

And whereas, the Municipal Corporation, Jalandhar was issued show cause notice for violation u/s 5 of Solid Waste Management Rules, 2016 on 9.1.2026, but no one from the M.C. Jalandhar attended the personal hearing and no reply submitted. The matter has been considered by the Competent Authority, to give final opportunity of hearing to the Municipal Corporation, Jalandhar

Now, therefore, Punjab Pollution Control Board in exercise of the powers conferred upon it u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 proposes to issue following directions:

- 1) That the MC shall stop operating all outlets & stop forthwith discharging any effluent / emissions from its premises.
- 2) That the MC shall not restart any process/plant unless all necessary pollution control measures are taken and concentration of various pollutants conforms to the effluent/emissions standards laid down by the Board.
- 3) That Punjab State Power Corporation Limited will be directed to disconnect the supply of electricity available to project.
- 4) An environmental compensation may shall be imposed upon the project proponent due to violations of the Environmental norms.

You were requested to appear before Chairperson of the Board on 28.1.2026 at 11:00 AM in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala which was postponed due to administrative reasons and is now going to held on 9.2.2026.

As such you are requested to appear before the **Chairperson of the Board on 09.2.2026 11:00 AM** in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take action Notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016, without giving any further notice / opportunity.

- sd -

For & behalf of

Punjab Pollution Control Board

Dated 30/1/26

Endst. No. 424

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar for information with request to get the copy of the notice delivered to the MC, Jalandhar through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing.

For & behalf of

Punjab Pollution Control Board



Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar
 Phone No. 0181-2601612 www.ppcb.gov.in Email ID - seppcbjal@gmail.com

No. 094

(Regd.)

Date 26/2/26

To

The Commissioner,
 Municipal Corporation,
 Jalandhar.

Sub: Proceedings of personal hearing held on 09.02.2026 before Chairperson of the Board in the matter for Notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 – Municipal Corporation, Jalandhar at Dump- Jalandhar City (Waryana).

Following were present: -

On behalf of Board: -

Dr. Lavneet Dubey, Member Secretary.
 Er. R.K. Ratra, CEE, Jalandhar.
 Er. Samita, SEE, ZO, Jalandhar.

On behalf of MC: -

Dr. S.K sharma, Health Officer, MC Jalandhar.

The officers informed that the Municipal Corporation, Jalandhar to ensure the compliance of the timelines of all the activities mentioned in Rule 22 of the Solid Waste Management Rules, 2016, as well as other directions of the Hon'ble National Green Tribunal, New Delhi from time to time and incase of failure to comply with the above-mentioned timelines, Environmental Compensation as mentioned in the order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 shall be levied w.e.f 01.04.2020 till compliance.

A complaint was received in National Human Rights Commission, New Delhi regarding un-scientific disposal of Municipal Solid Waste Rules 2016 by Municipal Corporation, Jalandhar. The Municipal Corporation Jalandhar was given personal hearing before Chairman of the Board on 30.05.2019 and it was directed to take corrective measures to comply with Solid Waste Management Rules 2016 Rules & Bank Guarantee of Rs. 50 lac was imposed as an assurance to comply above said rules. The Municipal Corporation did not take corrective measures and hearing was given before Chairman of the Board on 02.12.2019, wherein Municipal Corporation was again directed to take necessary measures.

The Solid waste dump site at Waryana, Kapurthala Road, Jalandhar was visited by the Monitoring Committee constituted by Hon'ble National Green Tribunal (NGT) New Delhi on 03.12.2019, and Municipal Corporation, Jalandhar was found violating provisions of Solid Waste Management Rules 2016. The Monitoring Committee constituted by NGT directed Municipal Corporation, Jalandhar to take corrective measures to comply with Solid Waste Management Rules 2016 Rules, within two months. Thereafter, the Waryana dump site was visited by officers of the Board on 12.02.2020 and it was found that Municipal Corporation, Jalandhar had not made any compliance w.r.t to Solid Waste Management Rules 2016 Rules and was given personal hearing was given before Chairman of the Board on 12.03.2020 wherein it was decided to en-cash Rs. 25 lacs out of Bank Guarantee of Rs. 50 lacs submitted by it. As such, Rs. 25 lacs was en-cashed by the Board on 25.06.2020 and balance Rs. 25 lacs Bank Guarantee was valid upto 30.09.2021. The Municipal Corporation, Jalandhar has not renewed the Bank Guarantee till date. The Municipal Corporation, Jalandhar has not Environmental Management Cell nor submitted any report in this regard. The Municipal Corporation, Jalandhar has not submitted comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board till date. The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 3.0 Crores lacs earlier imposed, till date. The Municipal Corporation, Jalandhar is not taking up the matter regarding management of municipal solid waste in a holistic manner. The Municipal Corporation, Jalandhar has not taken adequate measures to treat and dispose of legacy waste already generated & accumulated, nor handling, managing, treating & disposing the Municipal Solid Waste from the Jalandhar City. The Municipal Corporation, Jalandhar has not obtained valid authorization under Solid Waste Management Rules 2016. Hence, the Municipal Corporation, Jalandhar is in total violation of the provisions of the Solid Waste Management Rules, 2016. Earlier the notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 was issued to Municipal Corporation Jalandhar with hearing before Chairman of the Board on 31.1.2025 wherein it was decided that:-

- 1) The Municipal Corporation, Jalandhar shall deposit the Environmental Compensation of Rs. 2.7 crore within 10 days. In case of failure to deposit the said Environmental Compensation, the

matter shall be referred to the adjudicating Officer to impose penalty upon the MC, Jalandhar under the provisions of EPA, 1986.

156

13

- 2) In case of non-compliance regarding deposit of Environmental Compensation mentioned at serial number 01, no further opportunity of personal hearing shall be given and the adjudicating officer shall be written to initiate action against the MC, Jalandhar which may include providing the details of Bank Accounts of Municipal Corporation, Jalandhar to issue necessary directions u/a 05 of Environment Protection Act, 1986 to freeze the accounts or for recovery of Environmental Compensation from the said accounts through the concerned banks.
- 3) The Municipal Corporation, Jalandhar shall submit the balance Environmental Compensation of Rs. 3.6 crore already imposed upto 31.03.2024 as per the orders of Hon'ble NGT in OA no. 606 of 2018.
- 4) The Municipal Corporation, Jalandhar shall not make the Nangal Shama site of waste management operational, till final decision is taken by the Hon'ble NGT in the concerned matter of OA no. 1247 of 2024 titled as Kings Garden Resident Welfare Society Versus State of Punjab and others.
- 5) The Municipal Corporation, Jalandhar shall ensure that no violation of Solid Waste Management Rules, 2016 occurs at the Model Town, Jalandhar site, in question in the matter of OA no. 526 of 2024 titled as Varinder Malik Versus Minister of Local Government, Punjab & others, failing which coercive shall be taken in line with serial number 01.
- 6) The Municipal Corporation, Jalandhar shall ensure that no municipal solid waste is dumped at any garbage vulnerable points and ensure no violation of Solid Waste Management Rules, 2016 while transportation of municipal solid waste. Special emphasis should be given to ensure covering of vehicle while transporting the Municipal Solid Waste.
- 7) The Municipal Corporation, Jalandhar shall submit a fresh survey of actual waste generation in the Jalandhar City as well as the legacy waste expected to be accumulated at Waryana dumpsite by 30.06.2025. Further, an Action Plan for treatment and disposal of legacy waste at Waryana Dumpsite be submitted by 31.03.2025 which may include the PERT chart containing details such as assessment of accumulated waste, preparation of DPR, tendering, allocation of work, commencement of project, completion date and rejuvenation of the dumping site.
- 8) The Municipal Corporation, Jalandhar shall provide by 31.03.2025, the necessary assessment infrastructure such as weigh bridge, piezometers, CCTV cameras as well as preliminary environmental protection measures such as boundary wall, green belt, methane detectors, fire prevention and dousing infrastructure and temporary leachate collection infrastructure for transport of leachate to STP till leachate treatment plant is provided.
- 9) The Municipal Corporation, Jalandhar shall ensure complete ban on use, import, stocking, distribution and sale of identified single use plastic items as well as banned plastic carry bags within their jurisdiction including in vegetable markets, street markets, malls, sweet shops & retail shops etc. The Municipal Corporation, Jalandhar shall carry out regular inspections at above establishments to take penal action including imposition of fines and confiscation of banned material. The Municipal Corporation, Jalandhar shall submit monthly progress report having complete details of inspections carried out, number of challans issued, quantity of banned material confiscated/seized, amount of fines imposed and recovered as well as other penal actions taken against the offenders. Further, the Municipal Corporation, Jalandhar shall submit their reply by way of affidavit to the Hon'ble NGT in the OA no. 1258 of 2024 titled as Action Group against Plastic Pollution through Dr. Pallavi Khanna versus State of Punjab & others well in advance.
- 10) The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation, Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board within 15 days.
- 11) The Municipal Corporation, Jalandhar shall submit fresh Bank Guarantee of Rs. 25 lacs as an assurance to comply with the Municipal Solid Waste Rules 2016, as already imposed during the hearing dated 02.08.2024, within 15-days. The Municipal Corporation, Jalandhar shall also renew previous Bank Guarantee of Rs. 25 lacs which expired on 30.9.2021 as an assurance to comply with the Municipal Solid Waste Rules 2016, within 15-days, which shall be en-cashed, immediately.
- 12) The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab so as to bring the matter in his notice and about the lackadaisical approach of Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016 with request to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.

In compliance of the decisions of the personal hearing and to verify the status of compliance of Solid Waste Management Rules, 2016 by MCJ; the dumpsite of MCJ other prominent locations like BMC Chowk, Urban Estate, Link Road Chowk, Football Chowk, Shaheed Udham Singh Nagar where waste is dumped have been visited by officers of this office on 27.06.2025 and it has been

observed as under: - 1. At the time of visit about 02 dump trucks reach the site but none of them was covered. (Pictures attached) 2. None of the vehicles is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site. 3. The MC has now installed one trowmill at the site but the same was not operational. A little legacy waste has been processed. However, no records of the same have been maintained. Further, the product after processing the waste were lying at the site. No arrangement has yet been made for final disposal of the products. 4. No weigh bridge has been provided at the dump site to ascertain the waste being received at site. 5. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site. 6. No plantation has been provided around the dump site. 7. The piezometers have not been installed. 8. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site. 9. Solid waste is dumped in open at various secondary points within the city such as at BMC Chowk and at various points on old G.T. Road. These locations are at prominent places of the city and along some of the busiest roads. (Pictures attached). 10. A lot of waste in the form of a small dump has also been dumped by MC, Jalandhar along Kala Sanghian drain at intersection of Kala Sanghian drain with Kapurthala Road thereby creating another small dump site. Waste dumped at this point is also required to be shifted to the original dumpsite. Waste has not been shifted from this dump till date. (Pictures attached) C. Environmental Compensation of Rs. 5.4 crores has been imposed upon Municipal Corporation, Jalandhar for violations of Solid Waste Management Rules, 2016 upto the period of 31.12.2024. The Municipal Corporation, Jalandhar has deposited only Rs. 90 lac out of the total amount till date. Rs. 4.5 crores are still pending to be deposited by Municipal Corporation, Jalandhar. D. Environmental Compensation amounting to Rs. 2.70 Crore has been imposed by the Hon'ble National Green Tribunal in OA no. 479 of 2023 upon the Municipal Corporation, Jalandhar vide orders dated 09.08.2024 which were to be deposited within two months. The Municipal Corporation, Jalandhar has not deposited the Environmental Compensation till date. An Action Plan has also been prepared in compliance of the orders of the Hon'ble NGT in the said matter for utilization of these funds and was sent to the Municipal Corporation, Jalandhar vide DC, Jalandhar letter no. 3647 dated 10.12.2024, however no compliance report has been received. E. Amount of Rs. 8.4 crore has been disbursed to MC, Jalandhar for setting up of mechanized MRF centre at MC, Jalandhar vide PPCB Head Office letter no. 6406 dated 13.03.2023. The Hon'ble National Green Tribunal is monitoring the progress of the same in the matter of OA no. 526 of 2024. No status report has been received regarding utilization of these funds and physical progress made till date. F. Two Bank Guarantees of Rs. 25 lac each have been imposed upon MC, Jalandhar by Competent Authority of the Board vide PPCB letter no. 441 dated 08.02.2025 as an assurance for compliance of Solid Waste Management Rules, 2016. Out of these one Bank Guarantee has not been submitted and one Bank Guarantee has expired on 30.09.2021 which has not been renewed. G. In the OA no. 1258 of 2024 the Hon'ble NGT is monitoring the matter regarding availability of single use plastic items in Jalandhar City. The MC, Jalandhar was directed to take penal action against violators which may include imposition of fines and confiscation of banned material. The Competent Authority of the Board had directed that monthly action taken reports be submitted in this matter, however, no report has been received. H. The MC, Jalandhar, was directed to submit fresh survey of actual waste generation in Jalandhar City as well as legacy waste expected to be accumulated at Waryana Dumpsite by 31.03.2025. The MC, Jalandhar, was further directed to submit an Action Plan for treatment and disposal of legacy waste at Waryana dumpsite by 30.06.2025, however, no status report has been received. I. The MC has been reminder to take action upon the above matters vide letter no. 6198 dated 09.03.2023, PPCB Head office letter no. 6406 dated 13.03.2023, PPCB letter no. 441 dated 08.02.2025, DC, Jalandhar letter no. 3647 dated 10.12.2024, this office letter no. 489 dated 28.02.2025, letter no. 3748 dated 30.10.2024, letter no. 19 dated 02.01.2025, letter no. 65 dated 10.01.2025, letter no. 127 dated 17.01.2025, letter no. 561 dated 10.03.2025 and letter no. 1345 dated 20.06.2025, however, no action taken report has been received till date. From the above it is clear that, the MC, Jalandhar has not made compliance of Hon'ble NGT orders in OA no. 479 of 2023, OA no. 1258 of 2024 and directions by the Hon'ble Chairman of the Board vide hearings dated 14.11.2023, 18.03.2024, 02.08.2024 and 31.01.2025.

And whereas, the site was lastly visited on 07.1.2026 by Board officers and observed that 1. None of the vehicles of MC, Jalandhar which are used for collection & disposal of solid waste is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site. 2. The Waryana Dumpsite road has various spot fires at solid waste heaps all along the road with considerable fire at 02 places on the same road. 3. No weigh bridge has been provided at the dump site to ascertain the waste being received at site. 4. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site. 5. No plantation has been provided around the dump site. 6. The piezometers have not been installed. 7. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site. 8. A lot of waste in the form of a small dump has also been dumped by MC, Jalandhar along Kala Sanghian drain at intersection of Kala Sanghian drain with Kapurthala Road thereby creating another small dump site. Waste dumped at this point is also required to be shifted

to the original dumpsite. Waste has not been shifted from this dump till date. The Municipal Corporation, Jalandhar (MCJ) continues to remain in gross violation of the provisions of the Solid Waste Management Rules, 2016, despite repeated opportunities and specific directions issued by the Hon'ble Chairman, Punjab Pollution Control Board during hearings held on 14.11.2023, 18.03.2024, 02.08.2024 and 31.01.2025, as well as by the Hon'ble NGT Monitoring Committee; and whereas, the Municipal Corporation, Jalandhar has failed to ensure compliance with the directions of the Hon'ble National Green Tribunal in O.A. No. 479 of 2023 and O.A. No. 1258 of 2024, thereby attracting stringent penal action under the provisions of the Environment (Protection) Act, 1986 and the aforesaid Rules. The Municipal Corporation, Jalandhar issued show cause notice for violation u/s 5 of Solid Waste Management Rules, 2016 on 9.1.2026, but no one from the M.C. Jalandhar attended the personal hearing and no reply submitted. The matter has been considered by the Competent Authority, to give final opportunity of hearing to the Municipal Corporation, Jalandhar.

During the hearing the representative of the Municipal Corporation submitted reply, which was taken on record, in which they submitted that that the Bank Guarantee of the requisite amount shall be renewed within 15 days. The Environmental Compensation shall be deposited after approval of the MC House and receipt of GST funds, as the Corporation is presently facing financial constraints. The boundary wall around the dump site at Waryana has already been initiated; however, the work could not be completed due to issues with owners of adjoining plots. Biomining of legacy waste at Waryana is presently in progress, and the boundary wall shall be completed as per directions after remediation of the site. Further, the wet waste processing project is under process and the project is likely to be completed shortly. Installation of piezometers shall be undertaken within the next three months. Leachate management shall be commenced by installing a small ETP, for which the necessary procedure is underway. At present, Municipal Solid Waste is being measured by weight bridge installed at the site on Kapurthala Road.

The Chairperson observed that no visible progress is there with respect to compliance of Solid Waste Management Rules, 2016 despite Hon'ble National Green Tribunal directions and various opportunities given by the Board through notices and hearings to the Municipal Corporation, Jalandhar. No concrete proposal or timelines are given by the representative of the Municipal Corporation, Jalandhar during the hearing with respect to the implementation of waste management plan for the waste being received regularly as well as for the legacy waste dumped at Waryana dumpsite. The Municipal Corporation also failed to deposit Environmental Compensation earlier imposed as per Hon'ble NGT in OA no. 479 of 2023 dated 09.08.2024 and as per the orders of Hon'ble NGT in OA no. 606 of 2018.


After hearing from the officer of the Board, representative of the Municipal Corporation and considering facts on record, the Chairperson of the Board decided that: -

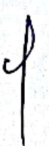
- 1) The Municipal Corporation, Jalandhar, shall ensure that no municipal solid waste is dumped at any garbage vulnerable points and ensure no violation of Solid Waste Management Rules, 2016 while transportation of municipal solid waste. Special emphasis should be given to ensuring covering of vehicles while transporting the Municipal Solid Waste.
- 2) The Municipal Corporation, Jalandhar shall carry out a survey of actual waste generation in Jalandhar City as well as the legacy waste expected to be accumulated at Waryana dumpsite without any further delay and submit report, within one month.
- 3) The Municipal Corporation, Jalandhar shall submit Action Plan for treatment and disposal of legacy waste at Waryana Dumpsite immediately which include the PERT chart containing details such as assessment of accumulated waste, preparation of DPR, tendering, allocation of work, commencement of project, completion date and rejuvenation of the dumping site.
- 4) The Municipal Corporation, Jalandhar shall immediately provide weigh bridge, piezometers, CCTV cameras as well as preliminary environmental protection measures such as boundary wall, green belt, methane detectors, fire prevention and dousing infrastructure and temporary leachate collection infrastructure for transport of leachate to STP till leachate treatment plant is provided.
- 5) The Municipal Corporation, Jalandhar shall submit monthly progress report having complete details of inspections carried out, number of challans issued, quantity of banned material confiscated/seized, amount of fines imposed and recovered as well as other penal actions taken against the offenders.
- 6) The Municipal Corporation, Jalandhar, shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016.
- 7) The Municipal Corporation, Jalandhar shall submit Bank Guarantee of Rs. 25 lacs as an assurance to comply with the Municipal Solid Waste Rules 2016, as already imposed during the hearing dated 02.08.2024 and 31.1.2025. The Municipal Corporation, Jalandhar shall also renew the Bank Guarantee of Rs. 25 lacs which expired on 30.9.2021 as an assurance to comply with the Municipal Solid Waste Rules 2016, within 15-days, which shall be en-cashed, immediately.

- 8) The Municipal Corporation, Jalandhar, shall immediately deposit the Environmental Compensation
- Rs. 2.7 crore as per Hon'ble NGT in OA no. 479 of 2023 dated 09.08.2024, without any further delay,
 - Rs. 5.82 crore already imposed upto 31.12.2025 as per the orders of Hon'ble NGT in OA no. 606 of 2018. Any EC earlier deposit may be excluded from this amount.
- 9) In case of failure to deposit the environmental compensation as stated above, the Board reserves the right to recover the same under the Revenue Acts as well as to refer the matter to the Adjudicating Officer to impose further penalties upon the MC, Jalandhar for non-deposit of Environmental Compensation.
- 10) A demi official (DO) letter be written to the Principal Secretary, Department of Local Govt. Punjab so as to bring the matter in his notice and about the lackadaisical approach of Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016 with request to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.

Endst. No. 845

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar for information and necessary action as per the above decision.

 26/2
For Senior Environmental Engineer
Dated.. 26/2/26.

 26/2
For Senior Environmental Engineer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 97 OF 2026**

IN THE MATTER OF:

TEJASWI MINHAS

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

...RESPONDENT

VAKALATNAMA

KNOW ALL MEN BY THESE PRESENTS that I, Jatinder Soni, aged about 39 years, Environmental Engineer and authorised representative of the Punjab Pollution Control Board, the Respondent No. 2 herein, having its office at 2nd floor, Midland financial center building, GT Road, opp. King Hotel, Regional office, Kapurthala, Jalandhar, Punjab-144022. Do hereby appoint Mr. Apar Gupta (D/500/2007), Mr. Naman Kumar (D/6574/2023), Ms. Indumugi C. (D/5685/2022) and Ms. Avanti Deshpande (MAH/2073/2023), E-215, East of Kailash, New Delhi: 110065, Tel: - 9990000256 (hereinafter collectively referred to as the "Advocates"), to act, appear, and plead on behalf of the Respondent No. 2 in the above-mentioned matter and to do and perform all or any of the following acts, deeds, and things in connection therewith, namely:-

1. To act, appear and plead in the above-mentioned cause in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal or letters patent appeal or review or revision or execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, letters patent appeal, petition of appeal to Supreme Court, cross-objections, or petitions or execution, review, revision, withdrawal compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. To withdraw or compromise the said cause or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said cause.

4. To receive moneys and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and during the prosecution of the said cause.
5. To employ any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred on the advocates whenever they may think fit to do so.

AND I hereby agree to ratify whatever the advocates or their substitute shall do in the premises.

AND I hereby agree not to hold the Advocates or their substitute responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing.

AND I hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I hereunto set my hand to these presents and the contents of which have been explained to and understood by me, this 02nd day of July 2026



Environmental Engineer
Punjab Pollution Control Board
Regional Office, Kapurthala

Accepted

(Client)

APAR GUPTA
(D/500/2007)

INDUMUGI C.
(D/5685/2022)

NAMAN KUMAR
(D/6574/2023)

AVANTI DESHPANDE
(MAH/2073/2023)



162

19

Rahul Clerk <courtclerk@aparlaw.in>

Advance Service of Reply – Original Application 97/2026 : Tejasvi Minhas v. State of Punjab & Ors.

1 message

Rahul Clerk <courtclerk@aparlaw.in>

Fri, Jul 3, 2026 at 11:17 AM

To: Tejasvi Minhas <tejasviminhas@gmail.com>

Cc: Apar Gupta <office@aparlaw.in>, Naman Kumar <naman@aparlaw.in>

Dear Sir/Madam,

Please find attached the Advance Service of Reply in Original Application 97/2026: Tejasvi Minhas v. State of Punjab & Ors.

Kindly treat this email as advance service of the said reply upon the Respondents.

Thank you.

--

Kind regards

Rahul

Court Clerk

Law Office of Apar Gupta

@ courtclerk@aparlaw.in**A** E-215, 3rd Floor, East of Kailash, New Delhi, India 110065**T** +91-9873-02-0252**Reply OA 97 of 2026.pdf**

16771K